

Committee was submitted to the Hon'ble High Court. The High Court thereafter directed the Central Government to take necessary action to notify the building by-laws after following the prescribed procedure. Copies of the draft bye-laws have been forwarded to the local bodies/Government of NCT of Delhi with a request to invite suggestions/objections from the public and forward them alongwith their recommendations.

#### Oil Coordination Committee

918. SHRI RAJIV PRATAP RUDY :  
SHRI TARIQ ANWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Oil Coordination Committee (OCC) has directed PSU's Oil Companies not to allow LPG Cargoes of Private Companies to be off loaded at their ports:

(b) if so, whether such a step adversely affected the supplies of private companies causing hardship to their customers; and

(c) if so, the steps taken by the Government to rectify the position?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) :

(a) No, Sir.

(b) and (c). Do not arise in view of (a).

#### Oil Wells in Mahanadi Basin

919. SHRI DINSHA PATEL :  
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Oil India Limited (OIL) have incurred loss to the extent of Rs. 175 crores in unsuccessful drilling of the wells in Mahanadi Basin;

(b) if so, the details thereof;

(c) whether the Oil companies/ONGC engaged in exploration activities are using the technology and

(d) if so, the manner in which it compares with their counterparts in advanced countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) :

(a) and (b). Oil India Limited (OIL) has spent an amount of Rs. 175 crores in Mahanadi Basin (onshore and offshore) on exploration activities, including drilling of 11 exploratory wells. However, these efforts did not yield any hydrocarbon commercial discovery. The oil exploration activity is highly probabilistic in nature and often there is no direct relationship between input and output.

(c) and (d). The technology being used both by ONGC and O.I.L. for exploration activities compares favourably with the technology being used elsewhere in the world.

12.00 hrs.

#### PAPERS LAID ON THE TABLE

#### Annual Report Review and Annual Accounts of the Council of Scientific and Industrial Research, New Delhi for the year 1994-95 and Statement explaining reasons for delay in laying these papers.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-651/96]

#### Memorandum of Understanding between the National Hydroelectric Power Exploration Limited and the Ministry of Power for the year 1996-97.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : I beg to lay on the Table : a copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1996-97.

[Placed in the Library. See No. LT-652/96]